

not functioning properly in other places also? This is not a very correct impression. We have made an enquiry and we have now been able to ascertain that it cannot be said that uniformly they are successful or otherwise. In a number of places works committees are functioning satisfactorily. Therefore that is not the reason. But we have appointed a committee in the last session of the Indian Labour Conference. A committee was appointed to deal with the whole question and this matter also we shall refer to that committee.

Shri P. C. Borooah: May I know whether Government have framed any constitution for the formation of works committees elsewhere? If not, do they propose to do so?

Shri L. N. Mishra: According to the provisions of the Industrial Disputes Act there are rules for the working of the works committees and these works committees are working according to those rules.

Dr. M. S. Aney: What are the functions of these works committees?

Mr. Speaker: Hon. Members will kindly look towards the Chair when asking questions so that all sides of the House may hear and know the question instead of addressing the hon. Minister concerned. It becomes a conversation between them.

Dr. M. S. Aney: I have asked him as to what are the functions of these works committees.

Shri L. N. Mishra: The functions of the works committees are stated in the Act.

Mr. Speaker: That is going into a larger issue.

Shri Narayanankutty Menon: May I know whether any instruction has been issued for the election of the works committee in the fourth major port of Cochin under the Industrial Disputes Rules?

Shri L. N. Mishra: I will require notice.

श्रमजीवी पत्रकार मजूरी समिति

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श्री प्रकाश वीर शास्त्री :
 श्री श्रीनारायण दास :
 श्री राधा रमण :
 श्री दी० चं० शर्मा :
 श्री राम कृष्ण गुप्त :
 श्री अंसार हरवानी :
 श्री सूपकार :
 श्री वाजपेयी :
 श्री नारायण कुट्टि मेनन :
 *४४८. श्री पुन्नूस :
 श्री स० म० बनर्जी :
 श्री जगदीश अदवस्थी :
 श्री नागो रेड्डी :
 श्री सरजू पाण्डे :
 श्री अ० क० गोपालन :
 श्री कुन्हन :
 श्री भक्त दर्शन :
 श्री मुहम्मद इलियास :

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) श्रमजीवी पत्रकार मजूरी समिति की रिपोर्ट को लागू करने के लिये क्या कार्यवाही की गई है;

(ख) क्या किन्हीं समाचारपत्रों के स्वामियों ने इन निर्णयों को लागू किया है;

(ग) क्या उन समाचारपत्रों के स्वामियों के विरुद्ध सरकार कोई कार्यवाही करेगी जो इन्हें लागू नहीं करेंगे; और

(घ) इन निर्णयों को लागू करने के फलस्वरूप समाचारपत्रों के स्वामियों के ऊपर कितने प्रतिशत बोझ बढ़ गया है ?

श्रम उपमंत्री (श्री आबिद अली) :

(क) पत्रकार कानून के अमल की जिम्मेवारी राज्य सरकारों की है जो इस रिपोर्ट को जैसा कि केन्द्रीय सरकार ने मंजूर किया है लागू करने की व्यवस्था कर रही हैं और अखबारी

संस्थानों रिपोर्ट के अनुसार जल्द अमल करें
ऐसी कोशिश हो रही है ।

(ख) जी, हाँ ।

(ग) जी, हाँ । राज्य सरकारों द्वारा ।

(घ) सूचना प्राप्त नहीं है ।

[Shri Abid Ali: (a) The State Governments are the appropriate Government under the Working Journalists (Condition of Service) and Miscellaneous Provisions Act and are looking after the implementation of the Report of the Working Journalists Wage Committee, as modified, by the Central Government. The reports so far received indicate that the State Governments are taking steps to persuade the newspaper establishments to implement the Report at an early date.

(b) Yes.

(c) Yes. By the State Governments.

(d) The information is not available.]

श्री प्रकाश वीर शास्त्री : श्रमजीवी पत्रकार मजदूरी समिति के निर्णय को समाचारपत्रों के जिन स्वामियों ने लागू किया है उन्होंने उमे पूर्णतया लागू किया है अथवा अंशतः लागू किया है ?

श्री आबिद अली : गवर्नमेंट ने उस रिपोर्ट में थोड़ा फर्क किया है, वह रिपोर्ट अमल में आनी चाहिये ।

श्री प्रकाश वीर शास्त्री : मेरा प्रश्न यह नहीं है । मेरा प्रश्न ऐसा है कि समाचारपत्रों के जिन स्वामियों ने इस निर्णय को लागू किया है उन्होंने उस रिपोर्ट को पूरी ज्यों की त्यों लागू किया है अथवा कुछ बचाव के साथ लागू किया है ?

श्री आबिद अली : पूरी लागू करना चाहिये ।

श्री भक्त दर्शन : श्रीमान्, क्या गवर्नमेंट के ध्यान में यह बात आई है कि इम कमेटी ने

जो निर्णय दिया है, उस से श्रमजीवी पत्रकार संगठन ने अपना घनघोर असन्तोष प्रकट किया है ? ऐसी दशा में क्या गवर्नमेंट यह विचार करेगी या कर सकती है कि कभी भविष्य में इस बारे में संशोधन किया जाय ?

श्री आबिद अली : हाँ, एक प्रस्ताव तो पास किया गया है, लेकिन मेरा ख्याल यह है कि करीब करीब सब ने इसे मंजूर कर ही लिया है और खुशी से मंजूर किया है । फिलहाल तो कोई फेर बदल करने की कोशिश नहीं की जायेगी ।

Shri Vajpayee: May I know if any time limit has been fixed for the implementation of this decision? If not, are we to understand that the press magnates are going to implement these decisions at their wish?

Shri Abid Ali: Should be implemented immediately.

Shri Vajpayee: What is the definition of immediately?

Mr. Speaker: The hon. Member understands that word.

Shri Vajpayee: No, Sir, I do not.

Shri Narayanankutty Menon: May I know whether the Government are aware of the very serious situation created by the judgment of the Madras High Court in the case of Express Newspapers whereby the High Court held that the employer has an inherent right to close down the business and thereby avoid the implementation of the recommendations of the committee? If so, may I know whether the Government propose to remedy the situation by any action?

Shri Abid Ali: I have seen the report. It is being studied by the Law Ministry.

Shri S. M. Banerjee: I want to know whether some of the unanimous recommendations have not been accepted by the Government. If so, what are those recommendations? I want to know also whether the Committee recommended that gross revenue

should be taken into account but the Government took the net circulation and advertisement revenue into account. Why this particular recommendation was not accepted *in toto*?

Shri Abid Ali: The Report is available with Government modification in the Library. The hon Member may see it there.

Shri S. M. Banerjee: I want to know the reasons. This was a unanimous recommendation.

Mr. Speaker: The hon Minister says that the hon Member may refer to the report.

Shri S. M. Banerjee: It is not a question of referring to the Report. It is a question of acceptance. A unanimous recommendation of the Wage Committee was not accepted by the Government. They are protecting the interest of the employer by having that modification. That is my point which he does not want to reply to.

Shri Abid Ali: There was a very minor sort of modification and the reasons also are mentioned there.

Shri K. N. Pandey: May I know if the Government are aware that some of the papers have changed their names to avoid implementation of the recommendations? Will the Ministry see that those workers retrenched due to the change of the names will be rehabilitated and the benefits given to them?

Shri Abid Ali: To an earlier supplementary question, I have replied that this is receiving the Government's attention.

Shri Joachim Alva: Government is armed with the right of granting newsprint to newspapers. In a case like this where it may be legally correct to take a paper from one place to another, in what way will the Government grant relief to the workers in Madras when a newspaper owner chooses thus to put the workers in a jam?

Shri Abid Ali: The Madras High Court has ruled that, that particular

establishment had a right to transfer. I have already submitted that the ruling is being studied.

श्री सरजू पाण्डे : क्या मंत्री महोदय न राज्य सरकारो से इस बात का खानने की कोशिश की है कि किन किन प्रकार के मामलों को इस रिपोर्ट की पूरी सिफारिशों को लागू नहीं किया है ?

श्री ज्ञानिब झाँसी : एक फेहरिस्त आई है जहाँ जहाँ यह लागू कर दी गई है और हूब उनको हर पन्द्रहवें दिन पर एक सत्र भेजते हैं कि सब जगह इन सिफारिशों को जल्दी लागू करने की कोशिश की जाये ।

Shri A. M. Tariq: May I know if any newspaper proprietor has been prosecuted up to this time for not implementing this decision?

Shri Abid Ali: Such information has not reached us.

Mr. Speaker: Next question.

Shri Muhammed Elias: One question. Sir My name is there.

Mr. Speaker: I know, every hon Member cannot ask. I am trying to distribute supplementaries as much as possible among all hon Members.

Shri Sadhan Gupta: Other Members have been allowed whose names are not there.

Mr. Speaker: Bhakt Darshan.

श्री भक्त दर्शन . श्रीमान्, क्या मैं इसी प्रश्न पर सप्लीमेंटरी पूछ या अपना इसरा प्रश्न पूछ ?

Mr. Speaker: You have a new question No 449.

आई० ए० एल० ट्रेनिंग स्कूल का बन्दूकी से जज्जा जाना

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*४४९. { श्री भक्त दर्शन :
श्री प्र० मं० देव :

क्या निर्माण, कावात और संभरण यानी ११ मार्च, १९५९ के तारांकित प्रश्न संख्या